

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU

(Through web-based Video Conferencing mode)

ITEM No. 09
CP (IB) No.149/BB/2023

IN THE MATTER OF:

The Board of Control for Cricket in India ... Petitioner
Vs.
M/s. Think & Learn Pvt. Ltd. ... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 07.02.2024

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri C.K. Nandakumar, Sr. Adv. with
Ms. Bhavya Mohan, Ms. Ann Pereira, Advs.
For the Respondent : Shri Pramod Nair, Sr. Adv. with
Shri Waseem Pangarkar, Ms. Nadiya Sarguroh,
Ms. Aditi Tiwari, Shri Yashowardhan Dixit,
Ms. Gargi Patil and Ms. Arunima Kumari, Advs.

ORDER

1. Heard Ld. Sr. Counsels for the Parties.
2. Pursuant to order dated 17.01.2024, Ld. Counsel for the Respondent has filed physical copy of objections *vide* Diary No.352 dated 17.01.2024, and Ld. Counsel for the Petitioner has filed rejoinder *vide* Diary No.791 dt.05.02.2024. The same are taken on record.
3. At the request of the Ld. Sr. Counsel for the Respondent, list the case before the Regular Bench 'for hearing' on **28.02.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

Sd/-
T. KRISHNAVALLI
MEMBER (JUDICIAL)